

the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance. [*Placed in Library. See No. LT-10070/76*].

INTERIM REPORT 1973 OF WAKF INQUIRY COMMITTEE, NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955, U.P. SUGARCANE (REGULATION OF SUPPLY AND PURCHASE) (AMENDMENT) ORDINANCE 1975 & ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR SUGAR INDUSTRY FOR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): I beg to lay on the Table—

(1) A copy of the Interim Report 1973 of Wakf Inquiry Committee (Hindi version). [*Placed in Library. See No. LT-10071/76*].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Sugarcane (Control) Amendment Order, 1975, published in Notification No. G.S.R. 492 (E) in Gazette of India dated the 12th September, 1975.

(ii) The Sugarcane (Control) Second Amendment Order, 1975, published in Notification No. G.S.R. 542 (E) in Gazette of India dated the 27th October, 1975.

(iii) The Sugar (Price Determination for 1975-76 Production) Order, 1975, published in Notification No. G.S.R. 571 (E) in Gazette of India dated the 29th November, 1975. [*Placed in Library. See No. LT-10072/76*].

(3) A copy of the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 25 of 1975) (Hindi and English versions) promulgated by

the Governor of U.P. on the 17th September, 1975, under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance. [*Placed in Library. See No. LT-10073/76*].

(4) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1974-75, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See No. LT-10074/76*].

CENTRAL EXCISE (FIRST AMDT.) RULES, 1976

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of the Central Excise (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 15 in Gazette of India dated the 3rd January, 1976, under section 38 of the Central Excise and Salt Act, 1944. [*Placed in Library. See No. LT-10075/76*].

NOTIFICATIONS UNDER FOOD CORPORATIONS ACT, 1964 & ESSENTIAL COMMODITIES ACT, 1955, ANNUAL REPORTS OF CENTRAL WAREHOUSING CORPORATION AND FOOD CORPORATION OF INDIA FOR 1974-75 & 1972-73.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHEB P. SHINDE): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of